

HIGH COURT FOR THE STATE OF TELANGANA, HYDERABAD

R.O.C. No. 2821/2025-Estt.

Date: 26.04.2025

C I R C U L A R

The Hon'ble High Court for the State of Telangana and its Registry will observe two minutes' silence on 28.04.2025, at 10:30 a.m. to pay tribute to in memory of those who lost their lives on account of the act of terrorism at Pahalgam in the Union territory of Jammu and Kashmir.

The following procedure will be followed for observance of silence:-

"A signal will be sounded on 28.04.2025, at 10:30 a.m.(by striking Court gong), on hearing of which, the Hon'ble Judges, lawyers, members of the staff and all other persons present in the Court halls and in the Registry will stand-up wherever they are at that moment and observe silence for two minutes. They will resume their seats on hearing a similar signal which will be sounded at 10:32 a.m.

//BY ORDER//

S. Anuj
26/4/2025
REGISTRAR(VIGILANCE)
FAC. REGISTRAR GENERAL

To:

1. The Prl. Secretary to the Hon'ble the Chief Justice (for placing before Hon'ble the Acting Chief Justice).
2. All the P.Ss to the Hon'ble Judges, High Court for the State of Telangana, Hyderabad (for placing before their Lordships).
3. The Registrar(Judicial-I, High Court for the State of Telangana, Hyderabad (with a request to cause the same to be placed in the High Court's Notice Board dated 28.04.2025).
4. The Registrar(IT-cum-CPC), High Court for the State of Telangana, Hyderabad (with a request to direct the concerned to upload the circular in the High Court's Website).
5. The Registrar(Protocol), High Court for the State of Telangana, Hyderabad (with a request to inform the Security personnel working in the High Court).

Contd...

6. The Advocate General, High Court for the State of Telangana, Hyderabad.
7. The Deputy Solicitor General, High Court for the State of Telangana, Hyderabad.
8. The Assistant Solicitor General, High Court for the State of Telangana, Hyderabad.
9. The Chairman, Bar Council of Telangana.
10. The Public Prosecutor, High Court for the State of Telangana, Hyderabad.
11. The President, Advocates Bar Association, High Court for the State of Telangana, Hyderabad(for wide publicity among the members of Bar Association).
12. The P.Ss to the Registrars, High Court for the State of Telangana, Hyderabad (for placing before Registrars).
13. All the Officers, High Court for the State of Telangana, Hyderabad.
14. All the Section Officers/Section heads (*for circulation among the members of the staff working under their control*).
15. The Section Officers- B.Spl and C-Section, High Court for the State of Telangana, Hyderabad (for taking necessary action at their end).
16. The Overseer, High Court for the State of Telangana, Hyderabad (*to instruct the Office Subordinate who strikes the Court Gong and also for circulation among the members working under his control*).